

elimination of child labour. Priority is to be given to the worst forms of child labour.

(c) Government is already committed to the goal of eradication of child labour in all its forms, in a progressive, gradual and sequential manner.

[*Translation*]

H.R. Khanna Commission on Train Accidents

511. PROF. PREM SINGH CHANDUMAJRA :
DR. SUSHIL INDORA :

Will the Minister of RAILWAYS be pleased to state:

(a) whether the Government have constituted Justice H.R. Khanna Commission to suggest ways and means regarding safety arrangements to check the increasing number of rail accidents;

(b) if so, whether the Commission has submitted its report to the Government;

(c) if so, the suggestions made by the Commission; and

(d) if not, the time by which the report is likely to be submitted?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS, MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI RAM NAIK) :
(a) Yes, Sir. A Railway Safety Review Committee has been set up under the Chairmanship of a retired judge of the Supreme Court Justice H.R. Khanna.

(b) No, Sir.

(c) Does not arise.

(d) The tenure of the Committee is upto 3.2.2000. However, interim report is proposed to be submitted in August, 1999.

Agreement between India and Japan

512. SHRI RAMPAL SINGH :
DR. LAXMINARAYAN PANDEY :

Will the Minister of RAILWAYS be pleased to state:

(a) whether India and Japan have agreed upon mutual cooperation in eight areas of Railways specially the Railway safety area;

(b) if so, the details thereof;

(c) whether the two countries have agreed to send their experts to each other; and

(d) if so, the terms and conditions and details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS, MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI RAM NAIK) :
(a) and (d) No, Sir. However, discussions on bilateral co-operation including exchange of experts for developmental purposes and Railway safety are being held.

[*English*]

TV Serial Chandrakanta

513. SHRI SUSHIL KUMAR SHINDE : Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the serial "Chandrakanta" has been brought back again for exhibition at prime time every week;

(b) if so, whether it conforms to the programme code laid down for serials; and

(c) if not, the reasons for bringing such horror-filled thriller serial back on TV screen?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKHTAR NAQVI) : (a) Yes, Sir. The serial 'Chandrakanta' has been rescheduled from 7.12.1998 on DD-1 as per the orders of Hon'ble Supreme Court of India.

(b) Doordarshan previews all its programmes, including the serial 'Chandrakanta', before telecast to ensure that they conform to the Programme Code.

(c) Does not arise.